

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 201**  
**IB/174/ND/2024**

**IN THE MATTER OF:**

Aditya Birla Finance Limited	...	Applicant
Versus		
Karvy Innotech Limited	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 18.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Saurav Agrawal, Mr. Akhil Sachdev, Advs.  
Mr. Ajay Sharma, Advs.

For the Respondent : Mr. Vipul Kumar, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Saurav Agrawal, Learned Counsel for the applicant is present physically. We have heard the submissions made by Learned Counsel for the applicant. On advance notice, Mr. Vipul Kumar, Learned Counsel on behalf of the respondent is present physically and accepts notice. Learned Counsel for the respondent has submitted that he has received the copy of the application and seeks some time to file Vakalatnama and reply. Let Vakalatnama and reply be filed within ten days, with copy in advance to the opposite side. Rejoinder, if any, be filed within three days thereafter. Let this matter be posted to 08.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**